

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 34

C.P. (IB)/752(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT**
 BANK OF INDIA V/s MAHESH MANILAL
 GANDHI

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv. Narendra Singh, Advocate appeared for the Applicant.
2. Mr. Aditya Pimple, Advocate Mr. Chinmay Page, Advocate i/b Muralidhar Khadilkar, Advocate appeared for the Personal Guarantor.
3. Learned Counsel for the Personal Guarantor tenders e-mail dated 27.06.2024 in relation to consideration of OTS by the Financial Creditor.
4. Learned Counsel for the Financial Creditor has no such instructions.
5. Learned Counsel for the Financial Creditor further seeks liberty to place on record rejoinder. Liberty granted.
6. List this matter on **23.07.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)